

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 56/2021

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.12481/2021-EXEMPTION FROM FILING AFFIDAVIT
and IA No.12479/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(Civil)No. 129 of 2021

(For admission and permission to appear and argue in person)

W.P.(Cr1.)No. 63 of 2021

(For admission and exemption from filing affidavit)

Date : 03-02-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Vishal Tiwari, Petitioner-in-person

Ms. Shikha Dixit, Petitioner-in-person

Mr. Manju Jetley, Adv.

For Respondent(s) Mr. Chirag M. Shroff, Adv.

ms. Abhilasha Bharti, Adv.

Mr. Sushant Dogra, Dav.

UPON hearing the counsel the Court made the following
O R D E R

Application(s) for permission to appear and argue in person is
granted.

The writ petitions are allowed to be withdrawn with liberty to
make appropriate representation before the Government.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR